

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-288 (PB)/2017

IN THE MATTER OF:

Go Investment & Trading Pvt. Ltd.Petitioner

SECTION : UNDER SECTION 230(1)

Order delivered on 06.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

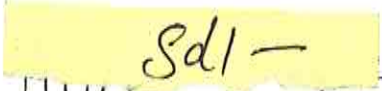
DEEPA KRISHAN
Hon'ble Member (T)

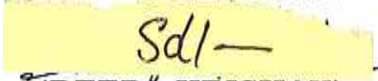
For the Petitioner(s) : Mr. Arun Kathpalia, Sr. Advocate
Mr. Durgesh Khanapurkar, Ms. Debashree Dey,
Mr. Aslam Ahmed, Mr. Venkat Poornia,
Advocate

ORDER

Learned Counsel for the petitioner requests for adjournment on the ground that some amendments have to be made in the Scheme.

Prayer made by the Counsel for the petitioner is accepted and hearing is deferred to 17th January, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)